

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL  
ZONAL BENCH, BHOPAL (M.P.)

Execution Petition 2 of 2020

IN

Original Application No. 88/2015

IN THE MATTER OF:

Babu Lal Jajoo

.... Applicant

Versus

State of Rajasthan & Anr.

... Respondents

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Through



Counsel for Respondent No.2

E-337, East of Kailash,

New Delhi – 110065

Place: New Delhi

Date: 12.08.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL  
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... Respondents

**STATUS REPORT**

I, Rajesh Kumar Kuvera, son of Late Shri Madan Mohan Kuvera, aged about 54 years, R/o R-3 Vijay Singh Pathik Nagar, Bhilwara – 311001 (Rajasthan) also duly authorized representative of Respondent no.2, having its Plant Near Tiranga Hills, Village Pur District Bhilwara -311001 (Rajasthan) do hereby solemnly state and affirm as under:

1. That I am the authorized representative of Respondent no.2 and I am well conversant with the facts and circumstances of the matter and as such competent to swear this affidavit on behalf of Respondent no.2.
2. It is submitted that, vide its previous reports dated 15.09.2022, 12.10.2022, 08.12.2022, 22.02.2023, 01.07.2023, 26.09.2023, 28.11.2023, 04.03.2024, 23.04.2024 and 18.07.2024, the Respondent No.2 has periodically informed the Hon'ble Tribunal of all the steps taken by it for the expeditious setup of the 10 MLD Sewage Treatment Plant.



**For Hindal SAW Ltd.**

*[Signature]*  
Authorized Signatory/ies

Deponent Sworn and Signature before  
me and Admitted the Contents to be  
True Hence Attested Identified by

**12 AUG 2024**

*[Signature]*  
**N. K. SHARMA**  
NOTARY  
Bhilwara (Raj.)



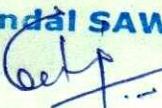
3. It is pertinent to note that in the Status Report dated 12.10.2022, the Respondent No.2/Project Proponent has submitted a time bound plan for completion of STP i.e. a project schedule for completion of the proposed STP by the end of June'2024 subject to the free and uninterrupted supply of Sewage Water by the Municipal Corporation, Bhilwara, in terms of the agreement dated 04.08.2017 (**See Annexure A-8 @ Page 36 of Report**).

4. Further, it is pertinent to mention that in its proceedings dated 16.03.2023, this Hon'ble Tribunal had directed the Rajasthan State Pollution Control Board (RSPCB) to verify the status report filed by the Respondent No.2/Project Proponent. Pursuant to which, the RSPCB submitted a Verification Report dated 17.04.2023 and affirmed the work done, reported by the Respondent No.2. in its Verification Report (Physical Verification done on 06.04.2023) the RSPCB. (**Refer Annexure R-2 @ Pages 11-12**).

5. In fact, this Hon'ble Tribunal in its dated 29.09.2023, has recorded the following:

*"i. The casting works of all 04 SBR tanks have been completed and Chajja (Balcony) and other minor work is under progress.*

*ii. Further, 100% of the Civil Work of Pump House along with Chlorine Contact Tank (CCT) has been completed and Structure work has been started now.*

For Jindal SAW Ltd.  
  
 Authorised Signatory/ies

12 AUG 2024  
 Deponent Sworn and Signature before me and Admitted the Contents to be True Hence Attested Identified by  
  
 N. K. SHARMA  
 NOTARY  
 Bhilwara (Raj.)



iii. And the ground floor slab of Centrifuge Building has been casted and second floor slab preparation is under progress.”

6. In addition to the above detailed progress of the STP works, the Hon’ble Tribunal also recorded that “*Learned counsel appearing for the Respondent no. 2 has informed that the entire civil work will be over by January, 2024 and the work of construction of STP will be complete by June, 2024. In the report there is a mention about completion of the STP by June, 2024 subject to free and uninterrupted supply of sewage water by the Municipal Corporation, Bhilwara, in terms of the agreement dated 04.08.2017.*” thereby granting the Respondent No.2/Project Proponent’s prayer for uninterrupted and free sewage water supply for the STP.

7. It is submitted that vide the above Order, the Hon’ble Tribunal has directed the Municipal Corporation to ensure the supply of sewerage water and has therefore given its deemed approval for the Respondent No.2’s prayer of free sewerage water supply.

8. During the course of the hearing, the Counsel for the Municipal Corporation, Bhilwara had raised objections to the above-referred Status Report. Accordingly, this Hon’ble Tribunal vide its order dated 29.09.2023 had granted time to the Respondent No.1 to file its objections to the Status Report within 10 days from the date of the Order. Whereas the Respondent No.1 has filed an Additional Affidavit dated 27.10.2023 making baseless and incorrect allegations against the Respondent No.2. It is

For Jindal SAW Ltd.

Authorised Signatory/ies

12 AUG 2024

Deponent Sworn and Signature before me and Admitted the Contents to be True and Correctly Stated by

N. K. SHARMA  
NOTARY



submitted that a Detailed Reply dated 27.11.2023 to the said Additional Affidavit has been filed separately by Respondent No. 2/Project Proponent and the same may be treated as part of the present Status Report as the same is not being repeated for the sake of brevity.

9. Further, it is pertinent to mention that in its proceedings dated 05.03.2024, this Hon'ble Tribunal had observed that "*the project proponent has intended to complete the STP by June, 2024. Progress report has been filed. RSPCB may file the response/status report.*" Pursuant to which, the RSPCB submitted a Verification Report dated 22.04.2024 and affirmed the work done, reported by the Respondent No.2. in its Verification Report (Physical Verification done on 12.04.2024) to the RSPCB. The RSPCB noted the status of plant as "*Under construction and reaching towards commissioning stage*".



10. It is submitted that all "Civil", "Utility Building", "Mechanical & Electrical works" related to the STP have been completed. It is humbly submitted that the STP is ready for trial run and operation subject free and uninterrupted supply of Sewage Water by the Municipal Corporation, Bhilwara. The Latest Photographs from the site are being marked and annexed herewith as Annexures A/23 (Colly.)

11. It is also pertinent to mention that Respondent No. 2 has vide an online application to RSPCB, Bhilwara applied for "Consent to Operate" ("CTO") certificate on 23.04.2024. Further, the hard copy of the online CTO application was submitted on 08.05.2024

For Jindal SAW Ltd.

Authorized Signatory/ies

12 AUG 2024

Deponent Sworn and Signature before me and Admitted the Contents to be True Hence Attested Identified by.....

N. K. SHARMA  
NOTARY  
Bhilwara (Raj.)



before RSPCB, Bhilwara. This CTO application is still pending before the authorities.

12. These construction updates in terms of the Project Schedule in the matter, are being made for the kind information & cognizance of the Hon'ble Tribunal of the developments in the works for the setup of the 10 MLD STP Plant.

13. It is submitted that the construction of 30 ft. wide access road from the existing STP shall be strictly in terms of letter dated 26.11.2021 issued by Respondent No. 2 and it shall be co-terminus with the expiry of the Agreement dated 04.08.2017.

14. Most importantly, it is submitted that the construction and operation of the STP shall not be in terms of the additional conditions, as unilaterally stipulated in the official order dated 19.01.2022, passed by the Municipal Council, Bhilwara regarding which no consent has been given by Respondent No.

2. Accordingly, it is reiterated that the proposed STP shall be governed by the terms of the Agreement dated 04.08.2017, cognizance of which has already been taken by this Ld. Tribunal vide its Order dated 08.08.2017.

15. In view of the above facts, it is further prayed that the Municipal Council, Bhilwara should accordingly amend the lease period of the agreement dated 04.08.2017 and the effective date for the

commencement of the lease period of 30 years shall be the date

For Jindal SAW Ltd.

Authorised Signatory/ies

12 AUG 2024

I have Sworn and Signature before me and Admitted the Contents to be True Hence Attested Identified by.....

N. K. SHARMA  
NOTARY  
Bhilwara (Raj.)



when appropriate order/directions/permission is granted to Respondent no.2 to construct the 30 ft. wide access road from the existing STP.

16. For the better appreciations of this Hon'ble Tribunal, it is submitted that the above conditions and prayers have also been made in I.A. No. 18 of 2022 i.e., the Application of Respondent No.2 filed on 22.02.2022, which is also pending adjudication.

17. I say that the contents of present Affidavit are true and correct to my knowledge and belief and also as per the records maintained by Respondent no.2 in the ordinary course of business. That nothing material has been concealed from this Hon'ble Tribunal.



For Jindal SAW Ltd.

Authorised Signatory/ies

DEPONENT

### VERIFICATION

I, the above-named deponent, do hereby take oath and verify that contents of this affidavit are true and correct to my personal knowledge and based on the records maintained in the ordinary course of business and nothing has been concealed therein and no part thereof is false.

12 AUG 2024

Deponent Sworn and Signature before me and Admitted the Contents to be True Hence Attested Identified by.....

N. K. SHARMA  
NOTARY  
Bhilwara (Raj.)

For Jindal SAW Ltd.

Authorised Signatory/ies

DEPONENT

# **10 MLD STP PROJECT STATUS**

**as on 09.08.2024**

# ADMIN BUILDING AREA



# SBR TANK



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P

# SBR TANK AND INLET SECTION



# GRIT CHAMBER PRE-SCREENING AND PRE-AIRATION ZONE



# PUMP HOUSE AND DOSING PUMP



# CENTRIFUGE BUILDING



# AIR BLOWERS & CENTRIFUGE FEED AREA



# INTERNAL STP PLANT ROAD AND BOUNDARYWALL



**From:** [Ankita Sinha](#)  
**To:** [nluadvrohisharma](#); [npbhilwara](#); [rorpcb.bhilwara](#); [akshay19rathore96@gmail.com](#)  
**Cc:** [Nilava Bandyopadhyay](#); [Anurag Abhishek](#)  
**Subject:** RE: In the matter EA 02/2020 " Babulal Jajoo v. State of Rajasthan : Service of Status Report on behalf of Respondent No.2  
**Date:** Monday, August 12, 2024 2:08:00 PM  
**Attachments:** [Status Report - R2 \(12.08.2024\).pdf](#)

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Dear Sir/Ma'am,

In compliance to the directions of the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, we are serving the copy of the Latest Status Report (dated 12.08.2024) on behalf Respondent no.2. Please find the same as attachment to this mail.

You are requested to kindly issue your respective acknowledgments upon receipt of this mail. This mail shall be treated as sufficient advance service of the 'Status Report' being filed by Respondent no.2.

Regards,  
Ankita Sinha.

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# National Green Tribunal



Miscellaneous No.	
Transaction id	2300310130812024
Bank Transaction id	1208240024633
Payment Date	2024-08-12 00:00:00.0
Amount	155 Rs.
Status	SUCCESS